

ITEM NO.2

COURT NO.1

SECTION XIV

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petitions for Special Leave to Appeal (C) No.13547-13548/2021

(Arising out of impugned final judgment and order dated 02-02-2021 in OMP(ENF.)(COMM.) No. 17/2021 & Order dated 18-03-2021 in OMP(ENF.)(COMM.) No. 17/2021 passed by the High Court of Delhi at New Delhi)

FUTURE COUPONS PRIVATE LIMITED & ORS.

Petitioner(s)

VERSUS

AMAZON.COM NV INVESTMENT HOLDINGS LLC & ORS.

Respondent(s)

(I.A. No. 137493/2021 with I.A. No. 137495/2021 in SLP(C) 13547-13548/2021 and I.A. No. 135845/2021 in SLP(C) 13556-13557/2021 to be listed before Hon'ble Court IA No. 137495/2021 - APPROPRIATE ORDERS/DIRECTIONS & IA No. 137493/2021 - INTERVENTION/IMPLEADMENT)

WITH

SLP(C) No. 13556-13557/2021 (XIV)

(FOR APPROPRIATE ORDERS/DIRECTIONS ON IA 135845/2021

IA No. 135845/2021 - APPROPRIATE ORDERS/DIRECTIONS)

SLP(C) No. 18089/2021 (XIV)

(FOR ADMISSION and I.R. and IA No.143726/2021-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT)

SLP(C) No. 18080/2021 (XIV)

(FOR ADMISSION and I.R. and IA No.143716/2021-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT and IA No.143717/2021-PERMISSION TO FILE LENGTHY LIST OF DATES)

Date : 23-11-2021 These matters were called on for hearing today.

CORAM :

HON'BLE THE CHIEF JUSTICE

HON'BLE MR. JUSTICE A.S. BOPANNA

HON'BLE MS. JUSTICE HIMA KOHLI

For Petitioner(s)

Mr. Harish Salve, Sr. Adv.

Mr. Darius Khambhata, Sr. Adv.

Mr. K.V. Viswanathan, Sr. Adv.

Mr. Ritin Rai, Sr. Adv.

Mr. Ameet Naik, Adv.

Mr. Raghav Shankar, Adv.

Mr. Aditya Mehta, Adv.

Mr. Tushar Hathiramani, Adv.

Mr. Abhishek Kale, Adv.
Ms. Madhu Gadodia, Adv.
Mr. Harshvardhan Jha, Adv.
Ms. Arshiya Sharda, Adv.
Ms. Ritika Sinha, Adv.
Mr. Pankaj Patel, Adv.
Mrs. Yugandhara Pawar Jha, AOR

Mr. Mukul Rohatgi, Sr. Adv.
Mr. Parag P. Tripathi, Sr. Adv.
Mr. Mahesh Agarwal, Adv.
Mr. Rishi Agarwala, Adv.
Mr. Karan Luthra, Adv.
Mr. Pranjit Bhattacharya, Adv.
Mr. Rishabh Parikh, Adv.
Mr. E. C. Agrawala, AOR

For Respondent(s)

Mr. Gopal Subramaniam, Sr. Adv.
Mr. Ranjit Kumar, Sr. Adv.
Mr. Aspi Chinoy, Sr. Adv.
Mr. Gourab Banerji, Sr. Adv.
Mr. Amit Sibal, Sr. Adv.
Mr. Nakul Diwan, Adv.
Mr. Abhijeet Sinha, Adv.
Mr. Anand S. Pathak, Adv.
Mr. Amit K. Mishra, Adv.
Mr. Shashank Gautam, Adv.
Ms. Sreemoyee Deb, Adv.
Mr. Vijay Purohit, Adv.
Mr. Mohit Singh, AOR
Mr. Promit Chatterjee, Adv.
Ms. Anubhuti Mishra, Adv.
Mr. Shivam Pandey, Adv.
Ms. Samridhi Hota, Adv.
Ms. Kanika Singhal, Adv.
Mr. Pratik Jhaveri, Adv.
Ms. Nikita Bangera, Adv.
Ms. Didon Misri, Adv.
Mr. Faizan Mithaiwala, Adv.
Mr. Chetan Chawla, Adv.
Mr. Vijayendra Pratap Singh, Adv.
Mr. Rachit Bahl, Adv.
Ms. Roopali Singh, Adv.
Mr. Abhijnan Jha, Adv.
Mr. Priyank Ladoia, Adv.
Mr. Tanmay Sharma, Adv.
Ms. Vanya Chhabra, Adv.
Mr. Arnab Ray, Adv.
Mr. Vedant Kapur, Adv.
Mr. Shaurya Mittal, Adv.

Mr. Abhisar Vidyarthi, Adv.
Ms. Ninaee Deshmukh, Adv.
Mr. Pawan Bhushan, Adv.
Ms. Hima Lawrence, Adv.
Ms. Ujwala Uppaluri, Adv.
Mr. S.P. Mukherjee, Adv.
Mr. T.S. Sundaram, Adv.
Mr. Vinay Tripathi, Adv.
Mr. Aishvary Vikram, Adv.
Mr. Kaustubh Prakash, Adv.
Ms. Anushka Shah, Adv.
Ms. Neelu Mohan, Adv.
Ms. Smriti Kalra, Adv.

Mr. Neeraj Kishan Kaul, Sr. Adv.
Mr. Vikram B. Trivedi, Adv.
Mr. Sunil Tilokchandani, Adv.
Mr. Rashid Boatwalla, Adv.
Ms. Lipsa Unadkat, Adv.
Mr. Aditya Vyas, Adv.
Mr. Nagarkatti Kartik Uday, AOR
Mr. Deepak Joshi, Adv.

UPON hearing the counsel the Court made the following
O R D E R

Heard learned Senior counsels appearing for the parties.

Mr. Gopal Subramaniam, learned Senior counsel appearing for Respondent No.1 – Amazon.com NV Investment Holdings in Special Leave Petition (Civil) Nos.13556-13557 of 2021 seeks permission to withdraw the applications for directions with liberty to file Special Leave Petition.

In view of the request made, the applications are dismissed as withdrawn with the aforesaid liberty.

At this stage, Mr. Amit Sibal, learned Senior counsel appearing for Amazon submits that he has already filed a Special Leave Petition being Diary No.28613/2021 and requests that the said petition may be listed tomorrow.

In view of the above, the Registry is directed to list the said Special Leave Petition on 25.11.2021 for hearing, provided the defects are cured by the petitioner – Amazon.

Mr. Neeraj Kishan Kaul, learned Senior counsel appearing for the impleader seeks permission to withdraw the application seeking modification of Court's Order dated 9-9-2021 to avail remedies available under law.

In view of the request made, the application is dismissed as withdrawn with the said liberty.

Learned Senior counsels appearing for the parties are directed to file convenience compilation of all the relevant documents with index in consultation with each other, for the facility and convenience of the Court.

Parties are also directed to prepare and circulate short note of their written arguments well before the next date of hearing.

As jointly prayed by the learned Senior counsels appearing for the parties, list the matters on 8th December, 2021 for hearing.

(VISHAL ANAND)
ASTT. REGISTRAR-cum-PS

(R.S. NARAYANAN)
COURT MASTER (NSH)